

GOVERNMENT OF INDIA  
MINISTRY OF MINES  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1196**  
ANSWERED ON 14.12.2022

**DMF**

1196. SHRI RAMDAS C. TADAS:

Will the Minister of MINES be pleased to state:

- (a) whether the Government of Maharashtra has informed the Union Government that the incorporation of amendment in the rules regulating the composition of Governing Council and Management Committee of District Mineral Foundation (DMF) in view of the order dated 23.04.2021 is under process in consultation with Law Department of the State Government;
- (b) if so, the details thereof and if not, the reasons for the delay; and
- (c) the details of the works carried out so far under the Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) for the welfare of the affected people in the State, particularly in Wardha and Amaravati districts during the last seven years?

**ANSWER**

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS  
(SHRI PRALHAD JOSHI)

(a) & (b): Government of Maharashtra vide letter dated 30.03.2022 had informed that in compliance of the Ministry of Mines' order dated 23.04.2021, the Government of Maharashtra had formulated the rules called Maharashtra District Mineral Foundation (Trust) (First Amendment) Rules, 2021 vide notification dated 06.12.2021. However, vide notification dated 24.12.2021, the Government of Maharashtra has stayed the notification dated 06.12.2021 and thereafter vide letter dated 21.03.2022 all district collectors of the State have been informed as to rescind the stay and instructed for its implementation of provisions as per notification dated 06.12.2021. (Annexure-I).

(c): Information is provided at Annexure-II.

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**Annexure-I referred to in part (a) & (b) of reply to unstarred Question No –  
1196**

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महाराष्ट्र शासन राजपत्र असाधारण भाग एक-ल, डिसेंबर ६, २०२१/अग्रहायण १५, शके १९४३

**INDUSTRIES, ENERGY AND LABOUR DEPARTMENT**

Mantralaya, Madam Cama Marg, Hutatma Rajguru Chowk,  
Mumbai 400 032, dated 6th December 2021.

**NOTIFICATION**

MINES AND MINERALS (DEVELOPMENT AND REGULATION) ACT, 1957.

No. DMF-0621/C.R. No. 57/Ind-9.—In exercise of the powers conferred by sub-section (3) of section 9B and sub-section (4) of section 15 of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), in its application to the State of Maharashtra and in pursuance to the directions issued by the Government of India under section 20A of the said Act, the Government of Maharashtra hereby makes the following rules to amend the Maharashtra District Mineral Foundation (Trust) Rules, 2016, namely :—

1. These rules may be called the Maharashtra District Mineral Foundation (Trust) (First Amendment) Rules, 2021.

2. In rule 5 of the Maharashtra District Mineral Foundation (Trust) Rules, 2016 (hereinafter referred to as “the principal Rules”), for sub-rules (1) to (3) the following sub-rules shall be substituted, namely :—

“(1) The management of the District Mineral Foundation Trust shall vest in the Governing Council, which shall consist of all the Trustees of the Trust appointed by the State Government. The Governing Council shall consist of the Chairman, members and Member-Secretary as specified in the following sub-rules.

(2) The District Collector of the District shall be the Chairman of the Governing Council.

(3) The Member of the House of the People (Lok Sabha) in a district shall be the member of the Governing Council.

In case, there are more than one Member of the House of the People (Lok Sabha) in a district, then all such Members of the House of the People (Lok Sabha) in a district shall be the members of the Governing Council. In case, the constituency of one Member of the House of the People (Lok Sabha) falls in more than one district, then the Member of the House of the People (Lok Sabha) shall be a member of the Governing Council of District Mineral Foundation of all such districts.

(3A) The Member of Council of States (Rajya Sabha) from a State shall be the member of the Governing Council of District Mineral Foundation of one district selected by them. The Member of Council of States (Rajya Sabha) shall intimate the name of the district selected by them to the Secretary/ Principal Secretary/ Additional Chief Secretary (Mining, Industries, Energy and Labour Department), who in turn shall inform the concerned District Collector.

(3B) The Members of Legislative Assembly in the district shall be the members of the Governing Council.

(3C) The Members of Legislative Council shall be the members of the Governing Council of the District Mineral Foundation Trust of one district selected by them. The Members of Legislative Council shall intimate name of the district selected by them to the Secretary/ Principal Secretary/ Additional Chief Secretary (Mining), Industries, Energy and Labour Department,, who in turn shall inform the concerned District Collector.

(3D) The following officers shall be the *Ex-Officio* Members of the Governing Council.

(a) Chief Executive Officer, Zilla Parishad.

*Ex-Officio Member.*

(b) Administration Officer of the Municipal Corporation or Municipal Council, if the mine affected areas are within the limits of Municipal Corporation or Municipal Council.

*Ex-Officio Member.*

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| (c) District Vocation Training Officer                | <i>Ex-Officio Member.</i> |
| (d) District Tribal Welfare Officer                   | <i>Ex-Officio Member.</i> |
| (e) District Health Officer                           | <i>Ex-Officio Member.</i> |
| (f) Executive Engineer, Zilla Parishad                | <i>Ex-Officio Member.</i> |
| (g) District Women and Child Development Officer      | <i>Ex-Officio Member.</i> |
| (h) General Manager, District Industries Center (DIC) | <i>Ex-Officio Member.</i> |

(3E) The District Mining Officer shall be the *Ex-Officio Member-Secretary* of the Governing Council.”.

3. In rule 8 of the principal Rules, after sub-rule (3), the following sub-rule shall be added, namely :—

“(3A) The Managing Committee shall consist of the following Members :—

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| (a) The District Collector of the District                                      | Chairman.                 |
| (b) Chief Executive Officer, Zilla Parishad.                                    | <i>Ex-Officio Member.</i> |
| (c) District Vocation Training Officer  | <i>Ex-Officio Member.</i> |
| (d) District Tribal Welfare Officer   | <i>Ex-Officio Member.</i> |
| (e) District Health Officer   | <i>Ex-Officio Member.</i> |
| (f) Executive Engineer, Zilla Parishad  | <i>Ex-Officio Member.</i> |
| (g) District Women and Child Development Officer                                | <i>Ex-Officio Member.</i> |
| (h) General Manager, District Industries Center (DIC)                           | <i>Ex-Officio Member.</i> |
| (i) One representative of Pollution Control Board                               | <i>Ex-Officio Member.</i> |
| (j) One representative of Mine Operating Agency or Mine Lessee in the District  | Member.                   |
| (k) One representative of Non-Government Organization's (NGO's) in the District | Member.                   |
| (l) District Mining Officer   | Member-Secretary.”.       |

By order and in the name of the Governor of Maharashtra,

RAVINDRA GURAV,  
Joint Secretary to Government.

**Annexure-II referred to in part (c) of reply to unstarred Question No – 1196****DMF Fund Status - Maharashtra (from 2015 to Till October 2022)**

S.No.	District	Total DMF Collection (In Cr.)	Number of Projects Sanctioned	Details of Projects/Schemes under implementation (No. of Ongoing Projects)	Amount Allocated (In Cr.)	Amount Spent (In Cr.)
1	Amravati	28.56	84	7	21.72	17.80
2	Wardha	18.22	430	394	7.72	6.58
Total DMF Collection in the State (35 Districts)		3787.43	9910	2933	2410.37	1748.56